

PUNJAB VIDHAN SABHA

Bill No. 6-PLA-2019

THE PUNJAB APPROPRIATION (NO. 3) BILL, 2019

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes of the financial year ending on the thirty-first day of March, 2020.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation (No. 3) Act, 2019. Short title.
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those specified in column 5 of the Schedule, appended to this Act, amounting in the aggregate to the sum of ₹ 158492,66,16,000 (One Lac Fifty Eight Thousand Four Hundred Ninety Two Crore Sixty Six Lac and Sixteen Thousand rupees only) towards defraying several charges, which will come in the course of payment to be made during the Financial Year 2019-2020, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of
₹ 158492,66,16,000
out of the
Consolidated
Fund of the State
of Punjab for
the Financial
Year 2019-2020.
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes specified in the said Schedule in relation to the Financial Year ending on the thirty-first day of March, 2020. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect
of the Act.

SCHEDULE

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
1	Agriculture	Revenue	132921019000	310000	132921329000
		Capital	62400000	0	62400000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	5803572000	100000	5803672000
		Capital	91463000	0	91463000
3	Co-operation	Revenue	1510185000	300000	1510485000
		Capital	2621401000	0	2621401000
4	Defence Services Welfare	Revenue	900820000	1000	900821000
		Capital	82310000	0	82310000
5	Education	Revenue	120783193000	9310000	120792503000
		Capital	1566337000	0	1566337000
6	Elections	Revenue	3344105000	0	3344105000
		Capital	0	0	0
7	Excise and Taxation	Revenue	2175860000	12000	2175872000
		Capital	0	0	0
8	Finance	Revenue	126586865000	176692589000	303279454000
		Capital	516002000	446399163000	446915165000
9	Food, Civil Supplies and Consumer Affairs	Revenue	3691814000	100000	3691914000
		Capital	5001120000	0	5001120000
10	General Administration	Revenue	2491392000	136583000	2627975000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	34474602000	8726000	34483328000
		Capital	167300000	0	167300000
12	Home Affairs	Revenue	68936125000	10846000	68946971000
		Capital	1301813000	0	1301813000
13	Industries & Commerce	Revenue	17279829000	100000	17279929000
		Capital	122920000	0	122920000

1	2		3	4	5
			₹	₹	₹
14	Information and Public Relation	Revenue	681403000	0	681403000
		Capital	10000	0	10000
15	Water Resources	Revenue	13156076000	0	13156076000
		Capital	9508108000	0	9508108000
16	Labour	Revenue	283471000	0	283471000
		Capital	0	0	0
17	Local Government	Revenue	31370362000	0	31370362000
		Capital	11870980000	0	11870980000
18	Personnel	Revenue	89173000	77522000	166695000
		Capital	6000000	0	6000000
19	Planning	Revenue	623553000	0	623553000
		Capital	2528792000	0	2528792000
20	Power	Revenue	20731812000	0	20731812000
		Capital	157389100000	0	157389100000
21	Public Works	Revenue	6310364000	901000	6311265000
		Capital	13672800000	0	13672800000
22	Revenue, Rehabilitation and Disaster Management	Revenue	13778082000	3267000	13781349000
		Capital	200000	0	200000
23	Rural Development and Panchayats	Revenue	32398662000	0	32398662000
		Capital	8693100000	0	8693100000
24	Science, Technology and Environment	Revenue	183137000	0	183137000
		Capital	43933000	0	43933000
25	Social Security, Women & Child Development	Revenue	28046571000	1100000	28047671000
		Capital	310600000	0	310600000
26	State Legislature	Revenue	535921000	10500000	546421000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	4619405000	200000	4619605000
		Capital	853900000	0	853900000
28	Tourism and Cultural Affairs	Revenue	1341740000	2000	1341742000
		Capital	4878454000	0	4878454000
29	Transport	Revenue	3882749000	1000	3882750000
		Capital	12500000	0	12500000

1	2		3	4	5
			₹	₹	₹
30	Vigilance	Revenue	535643000	425000	536068000
		Capital	0	0	0
31	Employment Generation and Training	Revenue	1564888000	0	1564888000
		Capital	16100000	0	16100000
32	Forestry and Wildlife	Revenue	1968999000	1000000	1969999000
		Capital	0	0	0
33	Governance Reforms	Revenue	2546845000	0	2546845000
		Capital	250200000	0	250200000
34	Horticulture	Revenue	1369089000	2000	1369091000
		Capital	105000000	0	105000000
35	Housing and, Urban Development	Revenue	3744179000	0	3744179000
		Capital	2156000	0	2156000
36	Jails	Revenue	2465461000	3000	2465464000
		Capital	303655000	0	303655000
37	Law and Justice	Revenue	5759689000	1524943000	7284632000
		Capital	60000000	0	60000000
38	Medical Education and Research	Revenue	4665298000	1051000	4666349000
		Capital	3431129000	0	3431129000
39	Printing and Stationary	Revenue	371531000	4567000	376098000
		Capital	400000	0	400000
40	Sports and Youth Services	Revenue	2415477000	200000	2415677000
		Capital	110000000	0	110000000
41	Water Supply and Sanitation	Revenue	5476405000	20000000	5496405000
		Capital	10345400000	0	10345400000
42	Social Justice, Empowerment and Minorities	Revenue	11649429000	110000	11649539000
		Capital	632304000	0	632304000
	Total :	Revenue	723464795000	178504771000	901969566000
		Capital	236557887000	446399163000	682957050000
	Grand Total :		960022682000	624903934000	1584926616000

STATEMENT OF OBJECT AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the Financial Year 2019-2020.

MANPREET SINGH BADAL,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 25th February, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 25th February, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).